IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

C.P.No.207/96 in O.A.No.2211 /95

This the 23rd day of December, 1996.

HON'BLE SHRI S.R. ADIGE, MEMBER (A).
HON'BLE DR. A. VEDAVALLI, MEMBER (J).

Manohar Lal Mehta,
Ex-Yard Master,
R/o Q.No. 30-A, Railway Colony,
Tughlakabad,
Delhi. Applicant
(By Advocate Shri Yogesh Sharma)

Versus

Shri V.K. Aggarwal,
General Manager,
Northern Railway, Baroda House,
New Delhi. Respondence
(By Advocate Shri P.S. Mahendru)

ORDER (Oral)

By Hon'ble Shri S.R. Adige, Member(A).

Both counsel agree that two additional copies of the application filed by the applicant will be furnished to respondent's counsel within one week from today, on receipt of which the respondents may dispose of the same by means of a detailed speaking and reasoned order under intimation to the applicant in the background of the Tribunal's order dated 22.5.96 in OA 2211/95, within one month of its receipt



by them.

2. The CP disposed of accordingly in the light of the above directions. Notice issued to the respondents are discharged.

(DR.A.VEDAVALLI) Member(J) Infolge (S.R.ADIBE) Member(A)

cc.

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